

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

12

IA 2004/2023,
IA 2049/2023 IN
C.P. (IB)/2547(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.01.2023**

NAME OF THE PARTIES:

Sajjan Kumar Agarawal

Vs

Shree Sai Industries Private Limited

SECTION: 7, 60(5) 12A OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. A.K Mishra, Ld. Counsel for the Resolution Professional present. Ld. Counsel for the Petitioner present. Mr. Kunal Kanungo, Ld. Counsel for the Original Petitioner present.

IA-2049/2023:

2. This is an application by the Resolution Professional (RP) seeking withdrawal of the main Petition. The applicant is directed to place it before the CoC for its consideration in terms of section 12A of the Code again and seek appropriate directions.
3. In view of this, list this matter for further consideration on **21.06.2023**.

IA-2004/2023:

4. This is an application filed u/s 60(5) seeking exclusion of the period from 23.09.2022 till 04.01.2023. Since this bench is already seized of a withdrawal application u/s 12A of the Code, this application will become infructuous if the withdrawal of CIRP stands allowed, this application is to be posted along with withdrawal application.
5. List both IAs for further consideration on **21.06.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)